

January, 1980 from different State with special reference to Bombay and Delhi ;

(b) how many connections were sanctioned and how many are in the waiting list ;

(c) the criteria for sanctioning the connection ;

(d) whether it is a fact that consumers from Delhi are getting more than one connections whereas the residents of cities like Bombay have to wait for years together to get a single connection ; and

(e) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) Gas connections are released according to the waiting list on the basis of maturity of an individual's registration and the phased enrolment plan of the oil industry

(d) No, Sir.

(e) Does not arise.

ESI Dispensary in Jamnagar

3299. SHRI DANBATSINHJI JADEJA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the land for construction of E.S.I. dispensary in Jamnagar (Gujarat) has been allotted ;

(b) if so, the progress made in regard to complete the construction work of dispensary building ; and

(c) when this dispensary will start functioning ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) Yes, Sir. The Employees' State Insurance Corporation is reported to have already acquired land for construction of two dispensaries in Jamnagar.

(b) The Plans and estimates for construction of dispensaries were sanctioned by the Employees' State Insurance Corporation in January, 1984 and the construction work is expected to start shortly.

(c) There are three dispensaries already functioning in rented building in Jamnagar. Two of these dispensaries will be shifted to the Corporation's own building as soon as the buildings are ready for occupation.

Compulsory Cost Audit of Companies by Cost Accountants

3300. SHRI NAWAL KISHORE SHARMA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Sachar Committee in its report on Companies Act and MRTP Act had recommended continuous cost audit and it was not taken up by Government due to requisite staff strength not being available to scrutinise cost audit reports ;

(b) whether it is also a fact that Cost Accountants qualified from the Institute of Cost & Works Accountants of India are now available in adequate number ; and

(c) if so, the reasons for not introducing compulsory cost Audit of all manufacturing concerns in place of cost audit in selected industries only ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) The recommendations of the Sachar Committee relating to the Companies Act, including that pertaining to continuous cost audit, are still under the